

13.00 hrs

[Placed in Library See
No. LT-796/91]

PAPERS LAID ON THE TABLE

[*English*]**Indian Electricity (Amendment) Rules,
1991**[*English*]MR. SPEAKER: Now papers to be laid
on the Table of the House.

Shri Sitaram Kesri. M.P.

[*Translation*]**Annual Report of the Minorities Com-
mission for 1st April 1986 to 31-3-1987,
etc.**the minister of state of the Ministry of
Power and Non-conventional energy sources
(Shri Kalp Nath Rai): I beg to lay on the Table
a copy of the Indian Electricity (Amendment-
I) Rules, 1991 (Hindi and English versions)
published in Notification No. G.S.R. 466 in
Gazette of India dated the 17th August, 1991
under sub-section (3) of section 138 of the
Indian Electricity Act, 1910 [Placed in Li-
brary. See No. LT-797/91](*Interruptions*)*THE MINISTER OF WELFARE: (SHRI
SITARAM KESRI): I beg to lay on the Table

- (1) (i) A copy of the Ninth
Annual Report (Hindi
and English versions)
of the Minorities Com-
mission for the period
from the 1st April, 1986
to the 31st March, 1987.
- (ii) A copy of an explana-
tory Note (Hindi and
English versions) in
regard to the above
Report.
- (iii) A copy of the Memo-
randum (Hindi and
English versions) of the
action taken on the
above Report.
- (2) A Statement (Hindi and
English versions) shop-
ping reasons for delay
in laying the papers
mentioned at (1) above.

MR. SPEAKER: This is not going on
record.**Indo-Tibetan Border Police
Telecommunication (Gazetted) Cadre
Recruitment Rules, 1991.**THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINIS-
TRY OF HOME AFFAIRS (SHRI M.M
JACOB): I beg to lay on the Table, a copy of
the Indo-Tibetan Border Police Telecommu-
nication (Gazetted) Cadre Recruitment
Rules, 1991 (Hindi and English versions)
published in Notification No. GS.R. 563 in
Gazette of India dated the 5th October 1991
under sub-section (3) of section 18 of the
Central Reserve Police Force Act 1949.
[Placed in Library See No. LT-798/91]MR. SPEAKER: The House stands
adjourned for Lunch to meet again at 2
O'clock.

13. 01 hours

The Lok Sabha then adjourned for Lunch till Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at six minutes past fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[*English*]

MR. DEPUTY-SPEAKER: The House shall now take up Matters under rule 377. Shri Kashiran Rana.

- (I) **Need to allocate additional Commercial Industrial Piped Gas to meet the demands of Surat, Bharuch and Valla, Gujarat.**

SHRI KASHIRAM RANA (Surat): Mr. Deputy-Speaker, Sir, Surat is the second largest metropolitan city of Gujarat situated very near to the Urbarhat land-fall point. As against its gas requirement 1.0. MCMD, Government of India has already committed 0.3 MCMD. The Gujarat Gas Company Limited, in the associate sector, is fully equipped to undertake the entire city's distribution network to meet both the domestic and industrial/ Commercial requirements.

The above requirement could be met if the commitment for the additional quantity of 0.7 MCMD of gas is sanctioned by the Central Government. The total demand of 1.00 MCMD has already been included in the State Government Memorandum submitted to the Government of India.

Gujarat Gas Company Limited has started piped gas supply to Ankleshwar and

Bharuch townships. It is proposed to extend this scheme to cover 3000 households as well as industries in and around Valia area of Bharuch District. It will also be a unique concept covering 600 tribal families of centrally backward district of Bharuch under piped gas supply and would also contribute to conservation of forest resources by diverting tribes from using firewood for cooking. This extension project would require additional 1.5 lakh CMD of gas. The Gujarat Gas Company Limited would invest Rs. 4 crores to implement this project in the backward region, once a formal commitment of 1.5 lakh CMD of Gas is sanctioned by the Government of India.

I request the Government of India to allocate the additional Gas to meet the demand of Surat, Bharuch and Valia.

- (II) **Need to set up a sugar mill at Dhanha, Bihar**

[*Translation*]

SHRI MAHENDRA BAITHA (Bagaha): About 50 lakh quintals of sugarcane is produced per year in Dhanha Assembly segment of Bagaha constituency in Bihar but not even a single sugar mill is there. Earlier, the sugarcane produced in the area was purchased by Uttar Pradesh Sugar Mill but with effect from last year it has also stopped the purchase due to which the cultivators have to sell it to the mill owners at less than even half rate.

The Government of Bihar had submitted a proposal to set up a sugar mill in Dhanha to the Central Government quite long ago but they have not given approval to it so far. Due to this the condition of the farmers has been worsening. Therefore, the Government is urged upon to kindly direct the Government of the Uttar Pradesh to procure sugarcane from Dhanha this year as they used to do earlier. Besides, the Central